



2026:AHC:65059

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 1577 of 2026

Virendra Kumar Sharma

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant, and learned A.G.A. for the State.

2. This Court, on 17.02.2026, had passed the following order :-

"1. Heard Sri Ram Kumar, learned counsel for the applicant and Sri B.P. Maurya, learned A.G.A. for the State and perused the record.

2. Present application has been moved seeking anticipatory bail in Case Crime No. 385 of 2024, under Sections 323, 504, 506, 420, 467, 468, 471 IPC, Police Station Vrindavan, District Mathura with the prayer that in the event of arrest, applicant may be released on bail.

3. At the very outset, learned A.G.A. submits that he has not received any instructions as yet.

4. Learned counsel for the applicant submits that applicant is innocent and he has an apprehension that he may be arrested in the above-mentioned case. He further submits that no offence is made out against the applicant. It is further submitted that similarly placed co-accused Smt. Jaitun Shan, Girish Kumar Agrawal and Neelma Agrawal have already been granted anticipatory bail by a co-ordinate Benches of this Court vide order dated 18.6.2026 passed in Criminal Misc. Anticipatory Bail Application u/s 482 BNSS No. 4631 of 2025 and vide order dated 1.5.2025 passed in Criminal Misc. Anticipatory Bail Application u/s 482 BNSS No. 1464 of 2025. It is further submitted that another co-accused Shahjad Veg has also been granted anticipatory bail by this Court vide order dated 13.1.2025 passed in Criminal Misc. Anticipatory Bail Application u/s 482 BNSS No. 117 of 2026. It is further submitted that the applicant has been assigned the role of witness to alleged agreement to

sell entered into in favour of other co-accused. It was also submitted that applicant undertakes to co-operate during trial and he would appear as and when required by the investigating agency or Court. It has been stated that in case, applicant is granted anticipatory bail, he shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.

*5. It may be stated that in case of **Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694**, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, the Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.*

6. Considering the above submissions of the learned counsel for the applicant and without expressing any opinion on merits, the applicant-Virendra Kumar Sharma involved in the aforesaid case crime be released on interim anticipatory bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 27.3.2026 with the following conditions :-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would cooperate during trial and would not misuse the liberty of interim interim anticipatory bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

7. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of interim anticipatory bail granted to the applicant herein.

8. List this case as fresh on 27.3.2026.

9. In the meantime, learned AGA may obtain instructions in the matter. "

3. Today, when the case has been called on, the learned A.G.A. stated that he

has received instructions.

4. The learned counsel for the applicant has reiterated the submissions made, as recorded in the order dated 17.02.2026. He further contends that the applicant, who had been granted interim anticipatory bail by this Court, is not stated to have violated the same.

5. The learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, could not dispute the fact that the case of the applicants stands on a similar footing to that of the co-accused.

6. I have considered the submissions made by the counsel for the parties.

7. The applicant is said to be a witness of the agreement to sell supposedly forged by the accused persons. The co-accused, Smt. Jaitun Shan, who had executed the agreement in favour of Smt. Neelam Agrawal and Girish Kumar Agrawal, has been granted anticipatory bail by this Court and even Girish Kumar Agrawal and Neelam Agrawal, who are the beneficiaries of the said agreement to sell, have been granted anticipatory bail by this Court.

8. Taking into account the above mentioned facts and circumstances, and the fact that the case of the applicant stands on a similarly footing to that of the co-accused, I deem it appropriate to confirm the interim anticipatory bail granted to the applicant.

9. The anticipatory bail application is **allowed**.

10. In the event of the arrest of the applicant- **Virendra Kumar Sharma**, involved in the Case Crime No.385 of 2024, under Sections 323, 504, 506, 420, 467, 468, 471, IPC, Police Station - Vrindavan, District Mathura, he shall be enlarged on anticipatory bail on the same terms and conditions, as fixed in the earlier order dated 17.02.2026.

March 28, 2026

Kushal

(Rajiv Lochan Shukla,J.)